

STATEMENT

Names of the Co-operative House Building Societies of Shahdara Area

1. Comptroller and Auditor Generals Office CHBS.
2. Friends Central Government Employees CHBS.
3. New Rajdhani CHBS.
4. Dayanand CHBS.
5. Ministry of Health CHBS.
6. Persad CHBS.
7. Shyam CHBS.
8. Jagriti Nagar CHBS.
9. Gujarat CHBS.
10. Delhi Northern Accounts CHBS.
11. Hargobind CHBS.
12. The Railway Board Employees CHBS.
13. Delhi Housing and Land Development CHBS.
14. Delhi Officers CHBS.
15. Daryaganj Jama Masjid Teachers CHBS.
16. Ministry of Scientific Research and Cultural Affairs CHBS.
17. Panjatani CHBS.
18. Ratan and Good Friends CHBS.
19. Shreed CHBS.
20. The Aviation Employees CHBS.
21. Rashtriyajan CHBS.
22. N.D.M.C. CHBS.
23. Punjab National Bank.
24. Central Revenues CHBS.
25. Tara CHBS.
26. Bhatnagar CHBS.
27. American Embassy Indian Employees CHBS.
28. Jain CHBS.
29. Shri Rishab Jain CHBS.
30. A.G.C.R. Low Income Group CHBS.
31. National CHBS.
32. Ministry of Works, Housing and Supply CHBS.
33. Planning Commission CHBS.
34. Saini CHBS.
35. All India Government Employees CHBS.
36. India Meteorological CHBS.
37. Ring Road CHBS.
38. Bharati CHBS.
39. Ministry of Commerce and Industry CHBS.

LAND TO GROUP IV SOCIETIES TOWARDS SHAHDARA SIDE

1107. SHRI DEVI SINGH :

SHRI K. C. PANDA :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Government have offered land to certain Group IV Societies towards Shahdara side ;

(b) if so, when they were asked to pay the premium amount and with what stipulation ;

(c) whether it has been possible for Government to adhere to those stipulations ; and

(d) if not the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) :

(a) Yes.

(b) The societies were required to pay the premium for the land at the rate of Rs. 8 per square yard in two equal instalments. The first instalment was recovered in July-August, 1966. Most of the societies have paid the second instalment during the period March-July, 1968. In the letter issued to the societies in February, 1968, calling for payment of the second instalment of the premium, it was indicated possession of land was likely to be handed over in six months.

(c) and (d) It has not been possible to hand over possession of the land to the societies so far because the acquisition of the land has been delayed due to legal difficulties.

ENROLMENT OF NEW MEMBERS BY GROUP IV HOUSE BUILDING CO-OPERATIVE SOCIETIES

1108. SHRI DEVI SINGH :

SHRI K. C. PANDA :

SHRI SUNDAR MANI PATEL :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Group IV House Building Co-operative Societies in Delhi have been instructed to stop enrolment of new members even by transferring old shares to members eligible in accordance with the Co-operative Act and the Bye-laws; and

(b) if so, whether Government propose to review the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) :

(a) To ensure proper allotment and utilization of land, instructions have been issued to all the Co-operative house building societies to whom land has been allotted or is proposed to be allotted under the scheme of 'Large-scale acquisition, development and disposal of land in Delhi' that fresh enrolment of members without the approval of the Delhi Administration would not be recognized for the purpose of allotment of land/plot or execution of sub-leases in their favour.

(b) No.

STAY ORDER REGARDING ACQUISITION OF LAND

1109. SHRI DEVI SINGH :

SHRI K. C. PANDA :

SHRI SUNDAR MANI PATEL :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the Home Minister issued an order staying the acquisition of land for allotment to Group IV Co-operative House Building Societies in Shahdara area ;

(b) if so, the reasons therefor; and

(c) whether the stay order has adversely affected the interests of the Co-operative Societies ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) :

(a) to (c) On representations received from the Delhi Dehat Kalyan Samiti regarding some alleged short-comings in the land acquisition policy in Delhi, the Home Minister had informally instructed that further acquisition proceedings of land should be stayed till the representations of the Samiti were considered. These representations were examined and decision taken in about three months' time. The acquisition proceedings have since been restarted and it cannot be said that the interest of the Co-operative Societies had been adversely affected.

सफदरजंग अस्पताल के एक अफसर के विरुद्ध क्रिमिनल केस

1110. श्री राजनारायण : क्या, स्वास्थ्य, परिवार नियोजन और नगर विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात का पता है कि सफदरजंग अस्पताल के किसी अफसर के विरुद्ध नई दिल्ली की अदालत में क्रिमिनल केस चल रहा है; और

(ख) यदि हा, तो क्या उसे मुअ्तिल कर दिया गया है। यदि नहीं तो ऐसा न करने के क्या कारण है ?

†[CRIMINAL CASE AGAINST AN OFFICER OF SAFDARJUNG HOSPITAL

1110. SHRI RAJNARAIN : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government are aware that an officer of the Safdarjung Hospital, New Delhi is being prosecuted in a criminal case in the New Delhi Courts; and

(b) if so, whether he has been suspended; if not, what are the reasons therefor ?]

स्वास्थ्य, परिवार नियोजन और नगर विकास मंत्रालय में उपमंत्री (श्री बी०एस० मूर्ति) : (क) और (ख) सरकार के ध्यान में यह बात आयी है कि सफदरजंग अस्पताल के कर्मचारियों की कोआपरेटिव क्रेडिट एण्ड थ्रिफ्ट सोसाइटी के हिस्साब किताब में कुछ गबन हुआ है। सोसायटी का एक कर्मचारी भारतीय दण्ड संहिता की धारा 408 के अधीन गिरफ्तार किया गया था और बाद में उसे जमानत पर रिहा कर दिया गया। एक दूसरे कर्मचारी ने गिरफ्तारी के भय से जमानत के लिये अर्जी दी तथा जमानत की मजूरी ले ली। क्योंकि नैतिक-पतन की बात निहित थी, अतः इन दोनों अधिकारियों को नौकरी से निलंबित कर दिया गया। प्रशासनिक अधिकारी को जो सोसायटी का अध्यक्ष है, नई दिल्ली के सब-डिविजनल मजिस्ट्रेट ने, भारतीय दण्ड संहिता की धारा 506 के अधीन सम्मन जारी कर दिया है और म.मल. लंबित है।

†[] English translation.